

श्री राम ब्रह्मेश सिंह : वहाँ के बारे में बातचीत करने के लिए टाइम मुझको दिया जाए ।

MR. SPEAKER: Let us see. I will consider it. Nothing further.

SHRI B. P. MANDAL (Madhepura): The State of Bihar has become quite explosive and some time may be given to the House to discuss the Bihar situation. You have already told some of us also that you will give some time.

12.04 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORT FOR 1976-77 ON THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1976-77 on the working and administration of the Companies Act, 1956, under section 698 of the said Act. [Placed in Library. See No. LT—1915/78].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS FOR 1978-79.

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र : मैं वर्ष 1978-79 के लिए पेट्रोलियम, रसायन और उर्वरक मंत्रालय के अनुदानों की ब्यौरेवार मांगों (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति मभा पटल पर रखता हूँ ।

[Placed in Library. See No. LT—1916/78].

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT, 1890, REVIEW, ANNUAL REPORT AND DIRECTOR'S REPORT ALONG WITH STATEMENT OF ACCOUNTS FOR 1974-75 OF ORISSA ROAD TRANSPORT CO. LTD.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English ver-

sions) issued under section 47 of the Indian Railways Act, 1890:—

- (i) The Railways Red Tariff (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 347 in Gazette of India dated the 11th March, 1978.
- (ii) The Railways Red Tariff (First Amendment) Rules, 1978, published in Notification No. G.S.R. 348 in Gazette of India dated the 11th March, 1978.
- (iii) The Railways Red Tariff (Third Amendment) Rules, 1978, published in Notification No. G.S.R. 349 in Gazette of India dated the 11th March, 1978.
- (iv) The Railways Red Tariff (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 350 in Gazette of India dated the 11th March, 1978.

[Placed in Library. See No. LT—1917/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.
- (ii) Annual Report of the Orissa Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.
- (iii) Director's Report and statement of accounts for the year 1974-75 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT—1918/78].

MR. SPEAKER: If you give notice under 184, I will place it before the Business Advisory Committee. There are procedures in the Rules. Why do you not give notice under rule 184 ?

श्री राम ब्रह्मेश सिंह (बिक्रमगंज) : आपने बहुत मामूली बात सुनी है। वहाँ पर चारचार घटनाएं घटती हैं। इनका प्रचार होता है तो कहते हैं लोगों का प्रचार हो रहा है।